

THE SALARY AND ALLOWANCES OF LEADERS OF
OPPOSITION IN PARLIAMENT (AMENDMENT) ACT, 1985

No. 78 OF 1985

[26th December, 1985.]

An Act to amend the Salary and Allowances of Leaders of Opposition
in Parliament Act, 1977.

BE it enacted by Parliament in the Thirty-sixth Year of the Republic
of India as follows:—

Short
title
and
com-
mence-
ment.

1. (1) This Act may be called the Salary and Allowances of Leaders
of Opposition in Parliament (Amendment) Act, 1985.

(2) It shall come into force on such date¹ as the Central Government
may, by notification in the Official Gazette, appoint.

Substi-
tution of
new sec-
tion for
section 3.

2. For section 3 of the Salary and Allowances of Leaders of Opposition
in Parliament Act, 1977 (hereinafter referred to as the principal Act),
the following section shall be substituted, namely:—

32 of 1977.

Salary,
and
daily, cons-
tituency
and sump-
tuary
allow-
ances.

“3. (1) Each Leader of the Opposition shall, so long as he con-
tinues as such Leader, be entitled to receive a salary per mensem
and allowance for each day at the same rates as are specified in
section 3 of the Salary, Allowances and Pension of Members of Par-
liament Act, 1954 with respect to members of Parliament.

30 of 1954.

(2) Each Leader of the Opposition shall also be entitled to re-
ceive a constituency allowance at the same rate as is for the time
being specified under section 8 of the said Act with respect to
members of Parliament.

(3) There shall be paid to each Leader of the Opposition a sum-
ptuary allowance of one thousand rupees per mensem.”

Amend-
ment of
section 5.

3. Section 5 of the principal Act shall be renumbered as sub-section
(1) thereof, and after sub-section (1) as so renumbered, the following
sub-section shall be inserted, namely:—

(2) A Leader of the Opposition and any one member of his
family accompanying him shall be entitled to travelling allowances
in respect of not more than six return journeys performed, during

¹26-12-1985; vide Notification No. GSR 940(E), dated 26-12-1985, Gazette of India, Extra-
ordinary, 1985 Part II, section 3 (i).

each year, within India at the same rates at which travelling allowances are payable to such Leader under clause (b) of sub-section (1) in respect of tours referred to in that clause.

Explanation.—For the purposes of this sub-section, “return journey” means a journey from one place to another place and the return journey from such other place to the first mentioned place.’

4. In the principal Act, after section 9, the following section shall be inserted, namely:—

Insertion of new section 9A.

43 of 1961.

‘9A. Notwithstanding anything contained in the Income-tax Act, 1961, the value of rent free furnished residence (including maintenance thereof) provided to a Leader of the Opposition under sub-section (1) of section 4 shall not be included in the computation of his income chargeable under the heading “Salaries” under section 15 of the Income-tax Act, 1961.’

Exemption from liability to pay income-tax on certain perquisites received by a Leader of the Opposition